

**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**


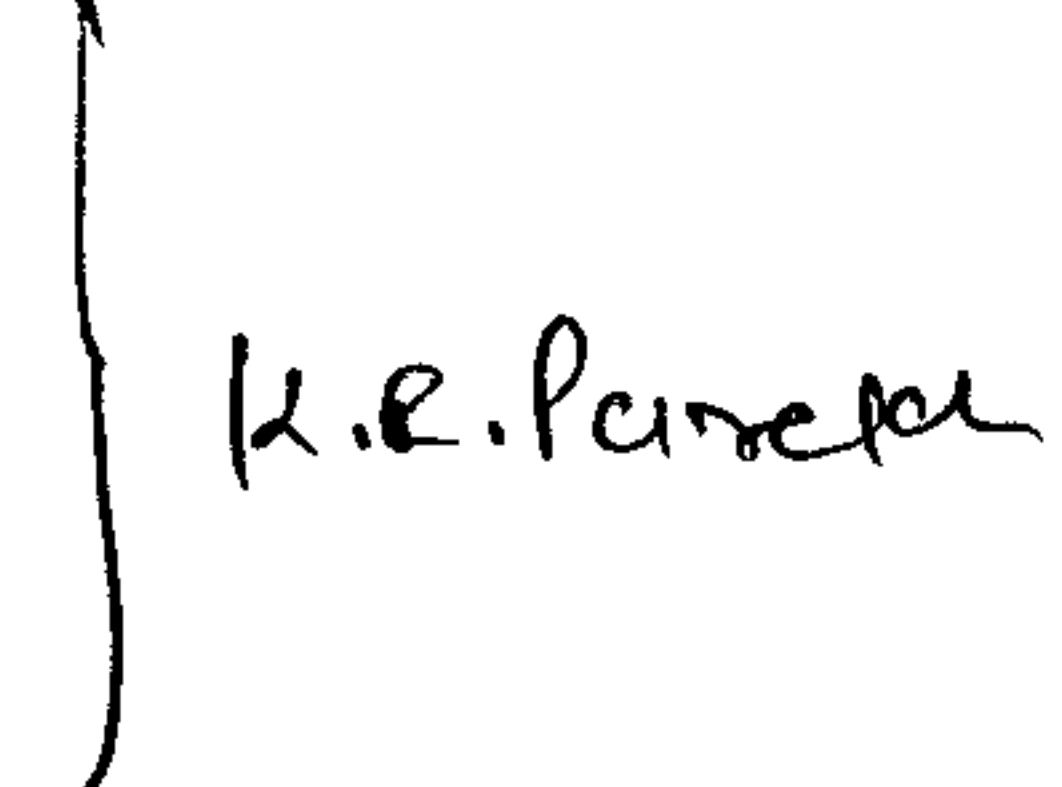
C.P. No. 100/241-242/NCLT/AHM/2018

Coram: **Hon'ble Mr. HARIHAR PRAKASH CHATURVEDI, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 17.12.2018**

Name of the Company: Kailashchandra Ramgopal Lohiya
V/s.
Suvas Reality Pvt. Ltd. & Ors

Section of the Companies Act: Section 241-242 of the Companies Act, 2013

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	DHIREN R. DAVE	PCS	Petitioner	
2.	ARJUN R. SHETH KRINA R. PAREKH ANUJA SARAIYA	Adv. & Solicitor Res. Adv. Adv.		

ORDER

PCS Mr. Dhiren R Dave is present for the petitioner. Advocate & Solicitor Mr. Arjun R Sheth with Ms. Krina R Parekh and Ms. Anuja Saraiya is present for the respondent.

On the request of the learned PCS for the petitioner, the matter is adjourned.

List the matter on 28.01.2019


MANORAMA KUMARI
MEMBER JUDICIAL

Dated this the 17th day of December, 2018


HARIHAR PRAKASH CHATURVEDI
MEMBER JUDICIAL